

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.33004/2022

(Arising out of impugned final judgment and order dated 07-06-2022 in CRLA No. 1261/2012 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAM JAS RAWAT @ RAM YASH RAWAT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.168827/2022-CONDONATION OF DELAY IN FILING SLP, IA No.168821/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168823/2022-EXEMPTION FROM FILING O.T.)

Date : 18-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Divyesh Pratap Singh, AOR

Ms. Shivangi Singh, Adv.

Mr. Vikram Pratap Singh, Adv.

Ms. Ranjana Singh, Adv.

Ms. Ishita Bedi, Adv.

Mr. Ajay Prabu, Adv.

Mr. Jayveer Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the petitioner seeks one week's time to place on record the statement of Rang Bahadur Yadav @ Rangai – co-accused, under Section 313 of the Code of Criminal Procedure, 1973, who has since been acquitted by the High Court.

Post the matter for hearing on 02-12-2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)